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GOVERNMENT OF ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT CIVIL SECRETARIAT ITANAGAR

NOTIFICATION

The 28th October, 2025

No. Law/Legn-10/2025.—The following Ordinance promulgated by the Hon'ble Governor of Arunachal Pradesh is hereby published for general information,-

(Promulgated by the Governor of 28th October, 2025)

THE ARUNACHAL PRADESH LOCAL AUTHORITIES (PROHIBITION OF DEFECTION) (AMENDMENT) ORDINANCE, 2025

AN

ORDINANCE

(No. 2 of 2025)

further to amend the Arunachal Pradesh Local Authorities (Prohibition of Defection) Act, 2003 (Act No. 3 of 2003).

WHEREAS, the State Legislative Assembly is not in Session;

AND WHEREAS, the Governor of Arunachal Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Arunachal Pradesh is pleased to promulgate the following Ordinance in the Seventy-Sixth Year of the Republic of India as follows: -

1. Short title, extend and Commencement:

- (1) This Ordinance may be called the Arunachal Pradesh Local Authorities (Prohibition of Defection) (Amendment) Ordinance, 2025.
- (2) It extends to the whole of the Arunachal Pradesh.
- (3) It shall come into force on the date of its promulgation by the Governor.
- Deletion of Section 2 (ii), In the Arunachal Pradesh Local Authorities (Prohibition of Defection)
 Act, 2003 (Act No. 3 of 2003) (hereinafter referred to as the principal Act), clause (ii) of section 2 shall
 be deleted.
- 3. **Amendment of Section 2** (iv), In the principal Act, in clause (iv) of section 2 the words, "Anchal Samiti" shall be deleted.
- 4. **Amendment of Section 3** (1)(b), -In the principal Act, in clause (b) of sub -section (1) of Section 3 the words, "or Anchal Samiti" shall be deleted.
- 5. **Insertion of clause(c) in sub-section (1) of Section 3**, In the principal Act, in sub-section (1) of Section 3, after the clause(b) the following clause shall be inserted, -
 - "(c) if in a Gram Panchayat Chairperson election or a Zilla Parishad Chairperson election, a member, after the issuance of whip by his/her political party, engages in any activity that undermines their party nominee".

- 6. Amendment of Section 6, -In the principal Act,
 - (i) in clause (b) of sub-section (1) of Section 6 after the words "under clause (b)" the words " or (c)" shall be inserted.
 - (ii in sub-section (2) of Section 6, for the words, "within twenty-four hours" the words, "within forty-eight hours" and for the words, "State Election Commissioner" the words, "Deputy Commissioner" shall be substituted.
- 7. **Amendment of Section 8 (1) and (2),** -In the principal Act, in section 8 (1) and (2), the words, "Anchal Samiti" wherever appear shall be deleted.

Yashpal Garg, IAS Commissioner to the Government of Arunachal Pradesh, Itanagar.